

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF CEDAR INFONET PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CEDAR INFONET PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/09/2000
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200DL2000PTC107657
5.	Address of the registered office and principal office (if any) of corporate debtor	D-159 Okhla Industrial area Phase-1 Third Cabin 1 <sup>st</sup> Floor New Delhi South Delhi DL 110020
6.	Insolvency commencement date in respect of corporate debtor	22/07/2019 (Corrected order copy uploaded on NCLT Website on 01/08/2019)
7.	Estimated date of closure of insolvency resolution process	18/01/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dhiren Shantilal Shah IBBI/IPA-001/IP-P00220 /2017-18/10419
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-102, Bhagirathi Niwas, Near Natraj Studio, Sir M.V Road, Andheri - (East), Mumbai - 400069. Email: dss@dsshah.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-102, Bhagirathi Niwas, Near Natraj Studio, Sir M.V Road, Andheri - (East), Mumbai - 400069. Email: ip2@dsshah.in
11.	Last date for submission of claims	15/08/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal Principal bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of the CEDAR INFONET PRIVATE LIMITED on 22/07/2019 (Corrected order copy uploaded on NCLT Website on 01/08/2019).

The creditors of CEDAR INFONET PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 15/08/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 03/08/2019  
Place: Mumbai



*Dsshah*

Dhiren S Shah  
Interim Resolution Professional  
Of Cedar Infonet Private Limited